company laws or rules and regulations were violated or not. For that a special enquiry is required by company law experts. I am surprised that the Minister takes this plea that because police investigations were there they abandoned the enquiry under the Company Law Administration.

SHRI G. S. PATHAK: I have already stated that the Company Law Administration is examining this question and is studying all the papers which have been received from Mysore and it is also enquiring into the question whether there is a case for the removal of these managing agents under section 388B of the Companies Act.

MR. CHAIRMAN: Next question.

SHRI MULKA GOVINDA REDDY: Sir, this is a very important question.

MR. CHAIRMAN: Please, next ques-

SHIFTING OF FISH RESEARCH CENTRE

*254. SHRI LOKANATH MISRA: Will the Minister of FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION be pleased to state

- (a) whether there is any proposal to shift the Fish Research Centre on Chilka Lake at Balugaon; and
 - (b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI P. GOVINDA MENON): (a) There is no proposal to shift the Research Centre on Chilka Lake at Balugaon at present but it is reported by the Director of the Central Inland Fisheries Research Institute that the Unit has completed the assignment given to it regarding studies on the depletion of fish in the Chilka Lake and the final report is under preparation.

(b) Does not arise.

SHRI LOKANATH MISRA: Sir, Chilka Research is a unit by itself because the water of Chilka is not as saline as that of the sea and it is definitely more saline as compared to fresh water. Therefore there are certain types of fish in Chilka

which are found nowhere else in India, particularly crabs. In view of that, may I know whether it would be advisable not to have this Research Institute on Chilka at Balugaon permanently instead of shifting it somewhere else where this particular type of research on Chilka fish and crabs cannot be taken up 1

SHRI P. GOVINDA MENON: Sir, the Research Institute went there with some specific object, namely, to enquire into the question of depletion of fbh in the Chilka Lake. The enquiry is complete and the report is awaited. Meanwhile, it is thought that this unit may work in Orissa itself regarding problems of other lakes. If there are problems still to be investigated in the Chilka Lake, that is a different matter.

SHRI LOKANATH MISRA: Before the final report is available to Members of Parliament, may I know whether there has already been an interim report and whether after the report is available, Members of Parliament would be supplied with a copy of

SHRI P. GOVINDA MENON: That can be considered, Sir.

SHRI B. K. P. SINHA: May I know if there is any fish research institute in this ' country located permanently at some place or are there more than one peripatetic research centres and, if so, for this research centre at Chilka Lake in Orissa how much money has been spent over buildings and other permanent structures?

SHRI P. GOVINDA MENON: As to what exactly is the amount spent on this Chilka centre, I am not in a position to answer now. Regarding the first part of the question, Sir, there are research institutes with respect to fish in some other places, for example, Mandapam in Madras, in Cochin, Barrackpore, etc.

tMvsTERious Earth Trimors near MADRAS

*78. SHRI N. R. M. SWAMY: Will the Minister of TRANSPORT, AVIATION, SHIPPING AND TOURISM be pleased to

•(Transferred from the 6th May, 1966.

(b) if so, whether any study has been made by Government regarding the nature of the earth tremors in these areas and with what results?

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND AVIATION (SHRI C. M. POONACHA): (a) A number of earth tremors of mild intensity occurred in Tarnbaram and nearby areas from the last week of March, 1966.

(b) Preliminary investigations indicate that the tremors were of mild nature and incapable of causing any significant damage to engineering structures and were probably due to local crustal readjustment.

SHRI N. R. M. SWAMY: Even as early as 8 days back there was a tremor of this type which was said to be an underground explosion of high intensity and it has created panic in the minds of the people. What steps have been taken to see that safety and security of the people is ensured by the data already collected?

SHRI C. M. POONACHA: There was a rumour afloat that these underground sounds were due to some explosions conducted by the Indian Air Force in that area. The matter was referred to them and it has been verified that there has not been any explosion by the I.A.F. exploding their unwanted ammunition or whatever it is in this area during the past several months. These tremors have been occurring over a period of time. From 24-3-66 to 5-5-66 there have been as many as 15 recorded only at the Seismographic Centre at Meenam-bakkam and nearby areas. In the other areas where we have a high intensity seis-mographic centre nothing has recorded. So it is purely a local occurrence and of very mild intensity which normally happens and before such tremors it is usual, as I understand, that there would be a rumbling sound. That is all. There is nothing mysterious about it at the moment.

SHRI P. N. SAPRU : Sir, I have not been able to understand this word 'my-

sterious', I should like the word 'mysterious* to be explained. I heard the explanation of Mr. Poonacha that there does not seem to be anything mysterious about it. What had the questioner in mind when he used the word 'mysterious'?

to Questions

 $\ensuremath{\mathsf{MR}}.$ CHAIRMAN : What one does not understand.

SHRI ATAL BIHARI VAJPAYEE: Sir. may I know whether these tremors have anything to do with the coming general elections?

(No reply)

*255. [The questioner (Shri Y. A. keddy) was absent. For answer, vide col. 1505 infra.]

COMPIAINT OF MISMANAGEMENT AGAINST BIHAR SUGAR WORKS, PACHRUKHI

- ◆256. SHRI CHANDRA SHEKHAR: Will the Minister of LAW be pleased to state:
- (a) whether Government have received any complaint of mismanagement against Bihar Sugar Works, Pachrukhi, Bihar, a unit of the Industrial Corporation, Bombay;
- (b) if so, the nature of the complaint and the action taken; and
- (c) whether it is a fact that the said Company has transferred Rs. 26 lakhs to Kundan Sugar Mills, Amroha (U.P.) against the provisions of the Companies Act?

THE MINISTER OF STATE IN THE MINISTRY OF LAW (SHRI C. R. PATTABHI RAMAN): (a)Yes,Sir. Complaints were received.

(b) From the Secretary, Bihar Sugar Workers' Union, Pachrukhi, Bihar.

The allegations mainly relate to unnecessary employment of persons of a particular caste and family, appointment of inexperienced persons on high salaries, increase in the expenditure on Guest House, purchase of stores at high rates and commission earned on such purchases, high fuel consumption and the manipulation in the records of Laboratory. As the allegations are vague in nature, the complainant has been asked to give specific instances of fraud *or* mismanagement together with supporting evidence for further action.